

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O. A. 182/1997

Date of order : 30.1.2003

Present : Hon'ble Mr. B.P. Singh, Administrative Member

Hon'ble Mr. N. Prusty, Judicial Member

KRISHNA CHAITANYA DAS

VS.

UNION OF INDIA & OTHERS

For the applicant : Mr. Samir Ghosh, counsel

For the respondents : Mrs. U. Sanyal, counsel

ORDER

When this matter is taken up, ld.counsel for the applicant submits that the appeal which has been preferred by the applicant in this matter has been decided by the authority concerned confirming the punishment imposed by the Disciplinary Authority, therefore, the application requires major change. He further submits that he would like to file a fresh application in this matter and, permission may be granted to withdraw this O.A. with liberty to file a fresh application challenging the appellate order.

2. Ld. counsel for the respondents has no objection to the above prayer of the ld. counsel for the applicant.

3. In view of the above, the application is dismissed as 'withdrawn'. Liberty is given to the applicant to file a fresh application challenging the appellate order.


MEMBER (J)


MEMBER (A)